

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR:
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 1st October, 2011

No.HC.XI/08/2011/913/RC # # # # In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice of the Gauhati High Court [High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh] has been pleased to make the following amendments to the Gauhati High Court Services (Appointment, Conditions of Service and Conduct) Rules, 1967, (hereinafter referred to as Principal Rules) to be effective from the date of notification:

1. These Rules may be called as the "Gauhati High Court Services (Appointment, Condition of Service and Conduct) (Amendment) Rules, 2011
2. In the principal Rules, in Rule 7, after sub-rule 6, the following sub-rule numbered as sub-rule 7 shall be inserted as follows:-

“(7) (i) The post of Librarian cum Research Officer (Gazetted) as mentioned in Schedule-1 shall be filled up by promotion from the post of Assistant Librarian having four years of service as Assistant Librarian.

(ii) The post of System Analyst (Gazetted) as mentioned in Schedule I(A) shall be filled –up by direct recruitment from suitable candidates having the qualification of MCA with 2 years experience or BE/B.Tech.(Computer Science) with 2 years experience or M.Sc., PGDCA with 3 years experience or M.Tech.(Computer Science).

(iii) The post of Programmer (Gazetted) as mentioned in Schedule I(A) shall be filled –up by direct recruitment from suitable candidates having the qualification of MCA or B.E./B.Tech.(Computer Science) or B.E./B.Tech(any branch) with 1 year experience in computer programming or M.Sc, with DCA or M.Sc. with 1 year experience in programming. Preference will be given to those having sound knowledge and sufficient experience in court related works using software developments tools like ORACLE, SQL Server, Visual, Basic,

JAVA, ASP, Crystal Report including network and data base administration.

(iv) 75% of the posts of Stenographer Grade-I (Gazetted) mentioned in Schedule-I shall be filled-up by direct recruitment from amongst candidates possessing a Bachelors degree from a recognized University preferably with a diploma in Stenography in English with minimum speed of 120 wpm in shorthand and 50 wpm on a computer. Due weightage will be given to a law graduate. 25% posts shall be filled-up by promotion from amongst serving Stenographer Grade-II having 4 years experience in the Grade and a speed of 120 wpm in shorthand and 50 wpm on a computer. Due weightage will be given to a law graduate. The posts of Stenographer Grade-II will be filled-up by direct recruitment from amongst candidates having Bachelors degree from a recognized University preferably with a diploma in Stenography in English with minimum speed of 100 wpm in shorthand and 40 wpm on a computer. Due weightage will be given to a law graduate.

(v) For the post of Court Officer No.2(Ex-cadre)(Gazetted) mentioned in Schedule-I, the candidate shall have to be a retired army ,Junior Commissioned Officer or Ex-Serviceman with minimum qualification of Pre-University or its equivalent.

(vi) For the post of Chief Security Officer(Gazetted) mentioned in Schedule-1(A), the candidate shall have to be a retired Police Officer not below the rank of Deputy Superintendent of Police, or a serving officer from the State Police Service of an equivalent rank on deputation. The person so appointed can continue in the post till the completion of 63 years of age or as per deputation rules respectively subject to continued suitability.

3. The sub-rule 4 of Rule 7 will be substituted as

“ The post of Chief Translators and Senior Grade Translators as mentioned in Schedule I (A) shall be filled up by promotion from the Senior Grade Translators and Junior Grade Translators respectively while the posts of Junior Grade Translators will be filled up by competitive examination from amongst the persons having Masters degree from a recognized University in any official language of the State concerned under the jurisdiction of the Gauhati High court with proficiency in English language or a Masters degree in English from a recognized University with proficiency in any official

language of the State concerned under the jurisdiction of the Gauhati High Court. Proficiency in the use of a computer is necessary. Due weightage will be given to a law graduate.

Provided that the posts mentioned in this Schedule shall form an independent cadre ,and promotion to higher posts shall be restricted to the posts mentioned in this Schedule only.

Provided further that the requirement of degree in law or the Master degree in language shall not apply in case of Translators who are already in service of the High Court.”

4. Rule7(II)(I-A) shall be substituted as under:

“ The post of Assistant Librarian shall be filled –up by promotion from the post of Library Assistant having four years service in the post of Library Assistant with degree in law and degree or diploma in Library Science from a recognized University and also having proficiency in the use of computer.

No one who is not a graduate with degree or diploma in Library Science from a recognized University and having proficiency in use of computer, shall be eligible for recruitment to the post of Library Assistant and the post would be filled –up by direct recruitment. Preference will be given to a law graduate.”

5. Rule 7.II(ii-A) shall be substituted as under:

“no one who is not a graduate from a recognized University with diploma/certificate in computer operation shall be eligible to sit for an examination for appointment as a Computer Operator. The candidate must have received training in execution of works such as 10 data entry and DTP works, basic hardware maintenance including installation of various devices like printers, scanners etc., setting up and configuring LAN, 40 Using utilities, application software, web designing and web based application software and 50 Web based applications of computers.”

6. In Rule 7 II, another two sub-rules numbered as (iii-C) and (iii-D) respectively may be inserted as follows :

“ (iii-C)The post of Telephone Operator(EPABX) shall be filled –up from amongst the candidates who have passed H.S.S.L.C with proficiency in English, Hindi and Official Language of the State concerned under the jurisdiction of Gauhati High Court.

(iii-D) The qualification for the post of Electrician is-H.S.L.C. with ITI or equivalent Trade Certificate for Electrician”.

7. The Rule 7(1-A) shall be substituted as under :

“The appointment of a Joint-Registrar shall be from the State Judicial Service Grade II ,or by promotion from the post of Deputy Registrar, or by direct recruitment of an Advocate having not less than ten years continuous practice at the bar.”

8. The Rule 7(2) shall be substituted as under :

“ The appointment of a Deputy Registrar shall be from the State Judicial Service Grade-III or by promotion of a Gazetted officer in the High Court’s Service belonging to Class II-A having a degree in Law from a recognized University ,or by direct recruitment of an Advocate having not less than seven years continuous practice at the Bar.

Provided however that a degree in Law is not essential for the existing Class II-A Gazetted officers in the High Court’s Service.”

9. In the last part of Rule 7 ,a note shall be added as follows:

“ N.B. The promotion prospects of the existing employees in the High Court Services will not be affected by any of the amendments brought vide Notification No. HC.XI-08/2011/913/RC dated 01.10.2011.They will continue to be governed by the existing rules notwithstanding the eligibility criterion brought vide the above notification for direct recruitment. Additionally, employees directly recruited under the eligibility criterion brought vide above notification will not get any preference over the existing employees only because of their better qualification. In other words, the conditions of Service of the existing employees will not be adversely affected by the changes brought vide the above mentioned notification.”

By Order, etc.
Sd/- P.K. Saikia

REGISTRAR GENERAL

Memo No. HC. XI/08/2011/914-934/RC Dated 01.10.2011

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi – 110001.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.

3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Meghalaya, Law Department, Shillong.
5. The Secretary to the Govt. of Manipur, Law Department, Imphal.
6. The L.R & Secretary to the Govt. of Tripura, Law Department, Agartala.
7. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
8. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
9. The Registrar General, High Court of _____, _____.
10. The Registrar (_____), Gauhati High Court, Guwahati.
11. The Registrar, Gauhati High Court, Kohima Bench, Kohima/Shillong Bench, Shillong/ Imphal Bench, Imphal/ Agartala Bench, Agartala/ Aizawl Bench, Aizawl.
12. The Joint Registrar –Cum– P.P.S. to Hon’ble the Chief Justice, Gauhati High Court, Guwahati
13. Sri. P.I. Jose, Advocate, Supreme Court of India, New Delhi– 110001.
14. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
15. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
16. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 5 (five) copies to the undersigned after publication.)
17. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
18. The Private Secretary to Hon’ble Mr/ Mrs. Justice _____, Gauhati High Court, Guwahati.
19. The Superintendent, _____, Gauhati High Court, Guwahati.
20. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
21. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR GENERAL

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